

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:5923  
ANSWERED ON:02.05.2013  
MONITORING BY CGWA  
Naranbhai Shri Kachhadia

**Will the Minister of WATER RESOURCES be pleased to state:**

(a) whether Central Groundwater Authority (CGWA) has formed any `task force` to ensure that builders adhere to implementation of the National Green Tribunal (NGT) order for ban over groundwater extraction by builders; and

(b) if so, the details thereof?

**Answer**

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) & (b) In compliance of the National Green Tribunal's order dated 11.01.2013, Central Ground Water Authority (CGWA) issued a Public Notice on 16th January 2013 restraining all the builders in NOIDA and Greater NOIDA from extracting any quantity of underground water for the purpose of construction or otherwise till the stay is vacated by National Green Tribunal or further orders, whichever is earlier. Further, CGWA has directed District Magistrate, Gautam Budh Nagar; Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow; Chairman, Greater NOIDA; Chairman, NOIDA and Regional Officer, Uttar Pradesh Pollution Control Board, Gautam Budh Nagar to ensure that the order of Hon'ble Tribunal is implemented with immediate effect. However, CGWA has not formed any task force to ensure that builders adhere to implementation of the National Green Tribunal ban over groundwater extraction.